

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2034

ANSWERED ON:10.08.2006

ELECTRICITY DUTY ON ELECTRICITY CONSUMED FOR NON DOMESTIC PURPOSE

Bauri Smt. Susmita

Will the Minister of DEFENCE be pleased to state:

(a) whether a Garrison Engineer (East) Ferozpur paid Electricity Duty of Rs. 75.34 lakh irregularly on electricity consumed for non-domestic purpose by Defence Establishments from August, 2002 to January, 2004 as pointed out in C&AG Report No. 6 of 2005;

(b) if so, the facts thereof; and

(c) the action taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (c): Garrison Engineer (East), Ferozpur paid Electricity Duty of Rs. 72.67 lakh (and not Rs. 75.34 lakh as mentioned in the Comptroller & Auditor General Report No. 6 of 2005) in excess for the period from August 2002 to January 2004 to the Punjab State Electricity Board for non domestic purpose. The entire amount of Rs. 72.67 lakh paid in excess has been refunded by the State Electricity Board. The Audit has since vetted the Action Taken Report prepared in this case.